

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 12

IA(I.B.C)/ 5291(MB)2023 IN C.P. (IB)/817(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **06.02.2024**

NAME OF THE PARTIES : **Shree Sai Krupa Ispat Private Limited**

Vs

Eagle Steels Rolling Mills Privatelimited

For OC : Adv. Manoj Mishra

For CD : CS Nitish Bangerera

Section 9 of IBC

ORDER

1. Counsel for OC has tendered the Withdrawal Memo which is taken on record and the C.P. is allowed to be withdrawn with liberty to OC to file an affidavit for revival, in the event of failure of any of the terms in the consent terms, more specifically Para 7 (B) of the application.

The main C.P is disposed of as withdrawn.

2. In the result, **IA 5291/2023 has also become infructuous and disposed of.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)